

IN THE INCOME TAX APPELLATE TRIBUNAL, CUTTACK BENCH CUTTACK

BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER AND
SHRI MADHUSUDAN SAWDIA, ACCOUNTANT MEMBER

ITA No. 45/CTK/2026
(Assessment Year: 2017-18)

Biswambar Pati, Plot No. 3454, At Palasuni, P.O.- Rasulgarh, Bhubaneswar-751010 (Odisha) PAN No. BNVPP 8160 K	Vs.	D.C.I.T., Circle-1(1), Bhubaneswar.
Appellant/ Assessee		Respondent/ Revenue

Assessee represented by	Shri Chitrasen Parida, A.R.
Department represented by	Shri Vijay Singh, Sr. DR
Date of hearing	24/02/2026
Date of pronouncement	24/02/2026

ORDER

PER: BENCH

1. This is the appeal filed by the assessee against the order of the Id. CIT(A), NFAC, Delhi in Appeal No. NFAC/2016-17/10265609 dated 07/11/2025 for the A.Y. 2017-18.
2. Shri Chitrasen Parida, Id. A.R. appeared on behalf of the assessee and Shri Vijay Singh, Id. Sr. DR represented on behalf of the revenue.
3. The appeal of the assessee is delayed by 11 days. In this regard, the assessee has filed an application for condonation of delay supported with an affidavit stating therein sufficient reasons for delay in filing the appeal before the Tribunal, which are not found to be false. Id. Sr. DR did not object to condone the delay. Accordingly, we condone the delay

of 11 days in filing the appeal before the Tribunal and appeal of the assessee is admitted for hearing.

4. It was submitted by the Id. AR that the Assessing Officer and the Id. CIT(A) have dismissed the appeal of the assessee ex-parte. It was the prayer that the matter may be restored to the file of the Jurisdictional AO to decide the issue involved in the appeal afresh so that the assessee could be able to produce all the evidences to substantiate its claim.
5. In reply, Id. Sr. DR vehemently supported the orders of the Assessing Officer and Id. CIT(A). It was the submission that if the issues are to be restored to the file of Id. AO, then cost should be imposed in the appeal.
6. We have considered the rival submissions. As it is noticed from the orders of the authorities below that the assessee could not substantiate his claim by providing relevant documents. Even the assessee was also failed to produce the evidences as required by the Id. CIT(A) and in absence of the same, the Id. CIT(A) has dismissed the appeal of the assessee. This being so, in the interest of justice, we restore the issues in the appeal to the file of Id. Jurisdictional AO for adjudicating afresh after providing the assessee adequate opportunity of being heard. However, looking to the non-cooperation of the assessee during the course of assessment proceedings even after issuance of notices to the assessee by the Id. A.O. we impose a cost of **Rs.10,000/- (Rupees Ten Thousand only)** on the assessee, as admitted by the Id. A.R. of the

assessee, to be payable to the Income Tax Appellate Tribunal Bar Association, Sector-1, CDA, Cuttack-753014, within sixty days from the date of this order and receipt of the same would be produced before the AO at the first hearing. Should the assessee not pay the above-mentioned costs within the prescribed period of sixty days from the date of this order, the order of the Id. CIT(A) shall stand confirmed.

7. In the result, this appeal of the assessee is partly allowed for statistical purposes.

Order dictated and pronounced in the open court on 24/02/2026.

Sd/-
(MADHUSUDAN SAWDIA)
ACCOUNTANT MEMBER

Sd/-`
(GEORGE MATHAN)
JUDICIAL MEMBER

Ranchi, Dated: 24/02/2026

**Ranjan*

Copy to:

1. Assessee
2. Revenue
3. CIT(A)
4. CIT
5. DR
6. Guard File

By Order

Assistant Registrar, ITAT, Cuttack